

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a)

1963-64 : 23
1964-65 : 31.

(b) None .

(c) Does not arise.

Vijnan Mandirs in Orissa

1750. Shri Rama Chandra Mallick: Will the Minister of Education be pleased to state:

(a) the number of Vijnan Mandirs established in the State of Orissa from 1961-62 to 1964-65;

(b) the total amount allocated for the above purpose during the aforesaid period;

(c) whether any amount of grant or loan was given or is proposed to be given to the Government of Orissa for the same purpose during 1965-66; and

(d) if so, the details thereof?

The Minister of Education (Shri M. C. Chagla): (a) No new Vijnan Mandir was established during this period.

(b) Does not arise.

(c) and (d). As no new Vijnan Mandir was opened during 1961-62 to 1964-65, the question of giving any grant for the same before or during 1965-66 does not arise. Grant will, however, be given for the new Vijnan Mandirs that may be opened in future by the Government of Orissa according to agreed pattern of assistance.

Special Sub-Jail Viyyoor, Kerala

1751. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have provided ceiling fans in the cells of the Special Sub-Jail, Viyyoor, Kerala, where the detenus are being kept;

(b) whether the detenus are allowed to use their own Radio Sets;

(c) whether the detenus are locked up in their cells in the night;

(d) whether there is a request from the detenus to allow them to sleep in the court-yard of the Jail during summer nights; and

(e) whether Government have any objections to provide the detenus with fans, radios and allow them to sleep in the court-yard during summer nights?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) The detenus have been permitted to use table fans at their own cost.

(b) There are arrangements in the jail for the detenus to listen to the Radio till 9.15 p.m. every day.

(c) Yes, Sir.

(d) Yes, Sir. But the detenus cannot be permitted to sleep in court-yard for security reasons.

(e) In view of replies given to (a), (b) and (d) above, question does not arise.

Special Sub-Jail Viyyoor, Kerala

1752. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state:

(a) whether there are non-Malayalee Detenus in the Special Sub-Jail, Viyyoor, Kerala;

(b) if so, whether they are supplied with food to which they are accustomed;

(c) whether they have applied for transfer to the jails of their home States; and

(d) whether Government propose to accede to their request?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No, Sir.